

ITEM NO.6 Court 3 (Video Conferencing) OUT TODAY  
SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 197/2021

SATINDER SINGH BHASIN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

([ONLY I.A. NOS. 166248/2021 AND 4746/2022 IN W.P. (CRL) NO.452/2021  
ARE TO BE LISTED UNDER THIS ITEM.] )

WITH

W.P. (Cr1.) No. 452/2021 (X)

(FOR FOR MODIFICATION OF COURT ORDER ON IA 166248/2021

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 4746/2022

IA No. 4746/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 166248/2021 - MODIFICATION OF COURT ORDER)

Date : 19-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv.  
Mr. Sanjeev Bansal, Adv.  
Mr. Subhash Chandra, Adv.  
Mr. Pramod Tiwari, Adv.  
Mr. Vivek Tiwari, Adv.  
Ms. Priyanka Dubey, Adv.  
Mr. Govind Bharadwaj, Adv.  
Dr. Vinod Kumar Tewari, AOR

Mr. Viresh B. Saharya, AOR

For Respondent(s) Mr. Vinod Diwakar, AAG  
Mr. Garvesh Kabra, AOR  
Mr. B. N. Dubey, Adv.  
Mr. Dhawal Uniyal, Adv.

Mr. Aman Lekhi, ASG

Mr. Gurmeet Singh Makker, AOR

Mr. Ritwiz Rishabh, Adv.

Mr. Harish Pandey, Adv.

Mr. Raghav Sharma, Adv.  
Mr. B. K. Satija, Adv.

Mr. Chirag M. Shroff, AOR  
Mr. Amandeep Mehta, Adv.

Mr. Kanishk Chaudhary, Adv.  
Mr. Shashank Singh, Chaudhary, Adv.  
Ms. Chitra Chaudhary, Adv.  
Mr. Pushkin Chaudhary, Adv.  
Mr. Prashant Chaudhary, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 4746/2022 in W.P.(Cr1.) No. 452/2021

The grievance made in this application is that despite the unambiguous order dated 13.12.2021 passed by this Court, the concerned Investigating Officer dealing with Crime No. 817 of 2020 produced the applicant-petitioner (Vijay Kumar Sharma) before the concerned Magistrate and obtained remand upto 24.12.2021 in terms of order dated 18.12.2021 passed by the ACJM-I District-G.B. Nagar.

We deprecate the conduct of the Investigating Officer and also express our serious reservation about the manner in which the Magistrate mechanically proceeded to direct remand of the applicant/petitioner disregarding the order passed by this Court on 13.12.2021.

We direct the Investigating Officer concerned with crime No. 817 of 2020 to forthwith take steps to release

the applicant/petitioner on bail and comply with the order dated 13.12.2021 in connection with the stated offences (all the FIRs in the State of Uttar Pradesh) concerning Bike Bot project passed by this Court without any loss of time.

We further direct the concerned Officials of the State of Uttar Pradesh to eschew from repeating such misadventure in future, disregarding the unambiguous order passed by this Court on 13.12.2021.

Copy of this order be forwarded forthwith to the Secretary, Home Department through email for information and necessary action.

The compliance report be submitted by tomorrow, i.e., 20.01.2022.

List IA No. 166248/2021 along with compliance report tomorrow, i.e., 20.01.2022 for consideration of other reliefs.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)